

**HIGH COURT OF JAMMU AND KASHMIR
AT JAMMU**
(Through Video Conference)

BA No. 46/20115

Shafiq Begum and others

.....Applicant (s)

Through :- Mr. F. S. Butt, Advocate
(on audio call from residence in Jammu)

V/s

State of J&K

.....Respondent(s)

Through :- Mr. Vishal Bharti, Dy. A. G.
(on video call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER
09.06.2020

Learned counsel for the applicants submits that the instant bail application with the efflux of time has become infructuous, as such, does not want to press the same.

In view of the above, this application is dismissed as prayed for.

(RAJNESH OSWAL)
JUDGE

Jammu
09.06.2020
(Rakesh)

Whether the order is speaking
Whether the order is reportable

Yes/No
Yes/No